

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
(PRINCIPAL BENCH) DELHI, AT NEW DELHI**

Original Application No. 84 of 2019 (WZ)

(Arising out of W. P. No. 11120 of 2019)

**BETWEEN:**

Mr. Vinaykumar Vithalrao Jathar

... Applicant

Versus

State of Maharashtra & Ors.

... Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 11 DATED 11.01.2021**

Date: .01.2021



SANGRAMSINGH R. BHONSLE, SIDDHARTH A. MEHTA,

SAMRIDHI S. JAIN, NRUPAL A DINGANKAR,

ADVOCATES

A-10, LGF,

LAJPAT NAGAR III,

NEW DELHI- 110024.

Ph: +91 9890210579.

Email: srb.chambers@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
(PRINCIPAL BENCH) DELHI, AT NEW DELHI**

Original Application No. 84 of 2019 (WZ)

(Arising out of W. P. No. 11120 of 2019)

**BETWEEN:**

Mr. Vinaykumar Vithalrao Jathar

... Applicant

Versus

State of Maharashtra & Ors.

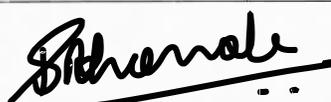
... Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 11 DATED 11.01.2021**

**INDEX**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Page</b>
1.	Affidavit On Behalf Of Respondent No. 11.	<b>327-330</b>
2.	<b>Annexure R-1:</b> The Copy of the Application dated 22.03.2019 to obtain Consent to Operate from the Maharashtra Pollution Control Board for 26 MW Bagasse Based Co-Generation Power Plant at Sr. No. 52/2, Vill: Limpangaon, Tal: Shrigonda, Dist: Ahmednagar by the Respondent No. 11.	<b>331-341</b>
3.	<b>Annexure R-2:</b> The copy of the Consent Appraisal Committee Meeting dated 13.11.2020 of the Maharashtra Pollution Control Board.	<b>342</b>
4.	<b>Annexure R-3:</b> The copy of the letter dated 24.11.2020 issued by the Respondent No. 11 to Maharashtra Pollution Control Board.	<b>343-346</b>
5.	<b>Annexure R-4:</b> The copy Minutes of the 20 <sup>th</sup> Meeting of the Consent Appraisal Committee of the Maharashtra Pollution Control Board dated 30.12.2020	<b>347-373</b>

Date: .01.2021



SANGRAMSINGH R. BHONSLE, SIDDHARTH A. MEHTA,  
SAMRIDHI S. JAIN, NRUPAL A DINGANKAR,  
ADVOCATES  
A-10, LGF,  
LAJPAT NAGAR III,  
NEW DELHI- 110024.  
Ph: +91 9890210579.  
Email: [srb.chambers@gmail.com](mailto:srb.chambers@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
(PRINCIPAL BENCH) DELHI, AT NEW DELHI**

Original Application No. 84 of 2019 (WZ)

(Arising out of W. P. No. 11120 of 2019)

**BETWEEN:**

Mr. Vinaykumar Vitthalrao Jathar ... Applicant

Versus

State of Maharashtra & Ors. ... Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 11 DATED 11.01.2021**

TO,

The Hon'ble Chairperson

And the Other Hon'ble Members,

Of the National Green Tribunal,

I, Mr. Ramakant Naik, Age: 58 Years, Occupation: Managing Director of Respondent No. 11 herein Having Office At: M/s Sahakar Maharshi Shivajirao Narayanrao Nagode S.S.K. Ltd., Post: Shreegonda, Dist. Ahmednagar Maharashtra, do hereby state on solemn affirmation as:

1. That I am the Authorized Signatory of Respondent No. 11 and as such conversant with the facts and circumstances of the present case and as such competent to swear the present Affidavit and depose on behalf of Respondent No. 11. That previously on 31.08.2020, I, on behalf of the Respondent No. 11 have filed a detailed affidavit in Reply to the O.A. No. 84 of 2019 (WZ) filed u/s 14 of the National Green Tribunal Act, 2010 by one Mr. Vinaykumar Vitthalrao Jathar i.e. the Applicant herein, before this Hon'ble Tribunal.
2. Vide the O.A. No. 84 of 2019 (WZ), the Applicant has sought to assail the Establishment of 26 MW Co-Generation Plant at Sr. No. 51/1, Vill: Limpangaon, Tal: Shrigonda, Dist: Ahmednagar of the Respondent No. 11 on the ground that the land on which the project is coming up falls within the Eco-Sensitive Zone of the Great Indian Bustard Sanctuary.
3. This Hon'ble Tribunal vide its order dated 05.12.2019, comprised a committee of (i) the Chief Conservator of Forests (Wildlife), Pune, Maharashtra, (ii) the District Collector, Ahmednagar, (iii) Conservator of Forests of the concerned



circle/area, (iv) a senior representative of the State Pollution Control Board and The Chief Conservator of Forest (Wildlife), Pune, Maharashtra as a nodal agency for co-coordinating and for providing logistic support to verify the factual aspects set out in the O.A. No. 84 of 2019 (WZ) and at the site in light of the records available in respect of the area and submit a report. Accordingly, a notification dated 11.02.2020 has been notified by the Ministry of Environment, Forest and Climate Change by virtue of which the Eco-Sensitive Zone around the Great Indian Bustard Sanctuary shall be to an extent of 0 (Zero) Mtr. To 400 Mtr. Furthermore, the office of the Forest Officer, by a letter dated 15.07.2020, informed the Respondent No. 11 that Survey No. 52/2 does not form a part of the Eco-Sensitive Zone around the Great Indian Bustard Sanctuary.

4. The Respondent No. 11 u/s 25 and 26 of the Water (Prevention and Control) of Pollution Act, 1974, u/s 21 of the Air (Prevention and Control) of Pollution Act, 1981 and the Hazardous and Other Waste (Management and Transboundary Movement) Rule, 2016 moved an Application for Consent to Operate for operating a proposed 26 MW Bagasse Based Co-Generation Power Plant at Sr. No. 52/2, Vill: Limpangaon, Tal: Shrigonda, Dist: Ahmednagar on 22.03.2019. The Copy of the Application dated 22.03.2019 to obtain Consent to Operate from the Maharashtra Pollution Control Board for 26 MW Bagasse Based Co-Generation Power Plant at Sr. No. 52/2, Vill: Limpangaon, Tal: Shrigonda, Dist: Ahmednagar by the Respondent No. 11 is enclosed herewith as **Annexure R-1**.
5. The Consent Appraisal Committee of the Maharashtra Pollution Control Board considered the Application dated 22.03.2019 of the Respondent No. 11 for the grant of consent to operate to a proposed 26 MW Bagasse Based Co-Generation Power Plant at Sr. No. 52/2, Vill: Limpangaon, Tal: Shrigonda, Dist: Ahmednagar in its meeting dated 07.08.2019, 05.02.2020 and 13.11.2020. The CAC in the meeting dated 13.11.2020, decided to keep the case of the Respondent No. 11 in abeyance as the Respondent No. 11 had not submitted the Environmental Compensation in terms of the show cause notice dated 28.02.2020 issued by the Maharashtra Pollution Control Board. The copy of the Consent Appraisal Committee Meeting dated 13.11.2020 of the Maharashtra Pollution Control Board is enclosed herewith as **Annexure R-2**.
6. The Respondent No. 11, without prejudice to the contentions raised by the Respondent No. 11 in its Reply to the present Application dated 31.08.2020,



on 24.11.2020 paid an amount of Rs. 69,90,000/- to the Maharashtra Pollution Control Board under protest against the Show-Cause Notice dated 28.02.2020 issued by the Maharashtra Pollution Control Board. The copy of the letter dated 24.11.2020 issued by the Respondent No. 11 to Maharashtra Pollution Control Board is enclosed herewith as **Annexure R-3**.

7. The Maharashtra Pollution Control Board in its 20<sup>th</sup> CAC meeting held on 30.12.2020, considered the grant of consent to operate to a proposed 26 MW Bagasse Based Co-Generation Power Plant of the Respondent No. 11 and was pleased to accord its approval for the propose of granting its consent. The CAC in the meeting 30.12.2020 noted that the Environment Clearance for the project for a proposed 26 MW Bagasse Based Co-Generation Power Plant of the Respondent No. 11 was granted on 11.09.2019 and that the area of the Impugned Project as clarified by the Forest Department did not fall within the forest area. The CAC also noted that the Respondent No. 11 had paid an amount of Rs. 69,93,000/- towards Environmental Compensation with the Board as per the Show-Cause Notice issued by the Regional Officer. In view of the above the CAC decided to grant the 1<sup>st</sup> Consent to operate for a proposed 26 MW Bagasse Based Co-Generation Power Plant of the Respondent No. 11, subject to the Respondent No. 11 appraising this Hon'ble Tribunal of the grant of the consent and subject to any directions of this Hon'ble Tribunal. The copy Minutes of the 20<sup>th</sup> Meeting of the Consent Appraisal Committee of the Maharashtra Pollution Control Board dated 30.12.2020 is enclosed herewith as **Annexure R-4**.
8. In view of the condition imposed by the CAC in its 20<sup>th</sup> meeting dated 30.12.2020, the Respondent No. 11 filing the present affidavit limited to the extent of informing this Hon'ble Tribunal, the fact that the Respondent No. 11 has obtained the Consent to operate for a proposed 26 MW Bagasse Based Co-Generation Power Plant in accordance with law.
9. Whatever stated herein above is true and correct to the best of my knowledge and belief and nothing material has been concealed there from. Also, the Annexures enclosed herewith this Affidavit are true copies of the Original Documents.





DEPONENT



VERIFICATION

Verified at Shrigonda on 12<sup>th</sup> day of January, 2021 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.

  
DEPONENT



Noted & Registered  
No 56/2021  
Dated 12/1/2021

Impawag  
(Adv. S.M. Pawar)

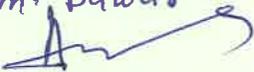
AFFIDAVIT

Sr No 56/2021

Solemnly Affirmed Before me by Shri/Smt J.R.S. Naik R/o Shrigonda, fac

Tal Shrigonda, Dist Ahmednagar Who is Identified  
me by Shri/Smt Adv. S.K. Bhosle Shrigonda  
Who Personally Know S.M. Pawar





Notary Public  
Shrigonda

12/1/2021

BEFORE ME  


J.D. ANBHULE  
NOTARY MAHARASHTRA STATE  
SHR

12/1/2021



**Application for Consent/ Authorisation****Annexure R-1**

Sir,  
I/We hereby apply for\*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altere/ additional manufacturing/processing activity from the premises as per the details given below.

**Consent Information**

**UAN No:** MPCB-CONSENT-0000069715  
**Application submitted on:** 22-03-2019

**Industry Information**

<b>Consent To:</b> Operate	<b>IIN No.:</b>	<b>Submit to:</b> SRO - Ahmednagar	
<b>Type of institution:</b> Industry	<b>Industry Type:</b> R48 Thermal Power Plants	<b>Category:</b> Red	<b>Scale:</b> L.S.I
<b>EC Reqd.</b> Yes	<b>EC Obtained</b> No	<b>EC Ref. No.</b> EC is in process	
<b>Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)</b>		No	

**General Information**

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

<b>Name</b> R S NAIK	<b>Address</b> SHRIGONDA FACTORY
<b>Designation</b> MANAGING DIRECTOR	<b>Taluka</b> SHRIGONDA
<b>Area</b> SHRIGONDA FACTORY	<b>District</b> Ahmednagar
<b>Telephone</b> 9130009200	<b>Fax</b> 02487252339
<b>Email</b> bgore310@gmail.com	<b>Pan Number</b> AAAAS4091E

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

**Industry name**  
M/s Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd

**Location of Unit**

**Survey number/Plot Number**

**Taluka**  
Shrigonda

**District**  
Ahmednagar

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

**Planning permission**  
Grampanchayat Limpangaon

**Planning Authority**  
Grampanchayat Limpangaon

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

**Name of Local Body**  
Grampanchayat Limpangaon

**Name of the licence issuing authority**  
Grampanchayat Limpangaon

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

**Name of Managing Director**  
Mr. R.S.Naik (Managing Director)

**Telephone number**  
9552589304

**Fax number**

**Officer responsible for day to day business**  
Mr. R.S.Naik

4. (a.) Are you registered Industrial unit ?

Yes

**Registration number**  
ANR/PRG(A)/1 DATE-3.08.1965

**Date of registration**  
Aug 3, 1965

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

<b>Gross capital (in Lakh)</b>	<b>* Verified</b>	<b>* Terms</b>	<b>* Consent Fee</b>
13043.50	CA Certificate	5	1304350.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

<b>Distance From</b>	<b>Distance(Km)</b>	<b>* Name</b>
SH/NH	3.00	Ahmednagar - Daund Highway
River	7.00	Ghod
Human Habitation	2.75	--NA--
Religious Place	0.00	--NA--
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

6b. Enter Latitude and Longitude details of site

<b>Latitude</b>	<b>Longitude</b>
18.589515	74.619790

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

<b>Location</b>	<b>Approved Industry Area</b>	<b>Sensitive Area</b>	<b>If Yes, Name Of Area</b>	<b>Industry Location with Reference to CRZ</b>
Limpangaon Village, Tal- Shrigonda, Dist- Ahmednagar	No	No	NA	

8. If the site is situated in notified industrial estate,

		<b>Details</b>
<b>(a) Whether effluent collection, treatment and disposal system has been provided by the authority.</b>	No	No. Industry is not situated in industrial area.
<b>(b) Will the applicant utilize the system, if provided.</b>	No	No. Industry is not situated in industrial area.
<b>(c) If not provided, details of proposed arrangement.</b>	Existing sugar unit ETP is there.	

9.

<b>(a) Total plot area (in square meter)</b>	<b>(b) Built up area and (in square meter)</b>	<b>(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)</b>
331800	96683	109494

10. Month and year of commissioning of the Unit.

2019-05-02

11. Number of workers and office staff

<b>Workers</b>	<b>staff</b>	<b>Hrs. of shift</b>	<b>Weekly off</b>
11	4	8	Thursday

12.

**(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?** Yes  
Yes. Colony is there at existing Sugar factory. Some workers of cogen unit can stay at colony

<b>(b) If yes, please state population staying</b>	<b>Water consumption</b>	<b>Sewage generation</b>	<b>Whether is STP provided?</b>
<b>Number of person staying</b>	1	0.8	No

**(c) Indicate its location and distance with reference to plant site.**

<b>Number of person staying</b>	<b>Water consumption</b>
Within Factory Premises	0

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

#### Products Name and Quantity

<b>Product Name</b>	<b>UOM</b>	<b>Product Name</b>	<b>Existing</b>	<b>Consented</b>	<b>Proposed Revision</b>	<b>Total</b>	<b>Remarks</b>
Thermal Power Plants	MW	Proposed 26 MW bagasse based Co-generation power plant	0	0	26	26	NA

#### Products Name and Quantity

<b>Product Name</b>	<b>UOM</b>	<b>Quantity</b>	<b>Remarks</b>
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

334

<b>Name of Raw Material</b>	<b>UOM</b>	<b>Quantity</b>	<b>Hazardous Waste</b>	<b>Hazardous Chemicals</b>	<b>Remarks</b>
Bagasse	MT/A	228786.75	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Manufacturing Processes is attached

### Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

<b>Purpose</b>	<b>Consumption</b>	<b>Effluent Generation</b>	<b>Treatment</b>	<b>Remarks</b>	<b>Disposal</b>	<b>Remarks</b>
Domestic Pourpose	6	5	Septic Tank & Soak Pit	NA	On Land for Gardening	NA
Water gets Polluted & Pollutants are Biodegradable	14	12	Primary + Secondary + Tertiary	NA	On Land for Gardening	NA
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--	NA	--NA--	NA
Industrial Cooling, spraying in mine pits or boiler feed	971.4	36	Primary + Secondary + Tertiary	NA	On Land for Gardening	Total Input=5091.6 CMD, Out of this, 4120.2 CMD will be recycled
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

<b>Source of water supply</b>	<b>Name of authority granting permission</b>	<b>Qauntity permitted</b>
Ghod canal	Sub Divisional Engg. Pune	1040000

18. Quantity of waste water (effluent) generated (m3/day)

<b>Domastic</b>	<b>Boiler Blowdown</b>	<b>Industrial</b>	<b>Cooling water blowdown</b>
5	36	0	0
<b>Process</b>	<b>DM Plants/Softening</b>	<b>Washing</b>	<b>Tail race discharge from</b>
0	7	5	0

\* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

Detailed water budget is attached

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

**Capacity of STP (m3/day)**

0

<b>Treatment unit</b>	<b>Size (mxm)</b>	<b>Retention time (hr)</b>
NA	0	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

**Capacity of ETP (m<sup>3</sup>/day)**

1000

<b>Treatment unit</b>	<b>Size (mxm)</b>	<b>Retention time (hr)</b>
Bar Screen Chamber	13.5	0.32
Bagasse Trap	16.28	0.39
Oil Skimmer tank	34.52	0.43
Overflow tank	11.04	0.26
Oil Collection tank	6	0.14
Equalization tank	149.1	3.58
Additional Equalization tank	141.36	3.39
Surge tank	221.43	5.31
Primary Clarifier	64	1.29
Anaerobic Filter-1	534.24	12.82
Anaerobic filter-2	534.24	12.82
Pre-aeration tank	317.15	7.61
Biotower	216	5.18
Biotower tube settler	69.36	1.66
Aeration tank	571.2	13.71
Secondary Clarifier	81	1.94
Filter feed tank	64.75	1.55
Multimedia Filter	8.67	0.21
Activated Carbon	8.67	0.21

22.

**(i) Are sewage and trade effluents mixed together?**

No

**If yes, state at which stage-Whether before, intermittently or after treatment.**

NA

23. Capacity of treated effluent sump, Guard Pond if any.

**Capacity of treated effluent sump (m<sup>3</sup>)** Effluent sump of 15 days capacity

**Effluent sump/Guard pond details** Yes 15 days capacity

**If yes, state at which stage-Whether before, intermittently or after treatment.** No NA

24. Mode of disposal of treated effluent With respective quantity, m<sup>3</sup>/day

<b>(i) into stream/river (name of river)</b>	0	<b>(ii) into creek/estuary (name of Creek/estuary)</b>	0
<b>(iii) into sea</b>	0	<b>(iv) into drain/sewer (owner of sewer)</b>	0
<b>(v) On land for irrigation on owned land/ase land. Specify cropped area.</b>	53	<b>(vi) Connected to CETP</b>	0

(vii) Quantity of treated effluent reused/ recycled, m<sup>3</sup>/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m<sup>3</sup>/day) 4120.2

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

#### Untreated Effluent

<b>pH</b>	6-6.5		
<b>SS (mg/l)</b>	250-300		
<b>BOD (mg/l)</b>	650-750		
<b>COD (mg/l)</b>	1200-1400		
<b>TDS (mg/l)</b>	800-950		
<b>Specific pollutant if any</b>	<b>Name</b>	<b>Value</b>	
1	NA	NA	

#### Treated Effluent

<b>pH</b>	5.5-8.5		
<b>SS (mg/l)</b>	<100		
<b>BOD (mg/l)</b>	<100		
<b>COD (mg/l)</b>	<250		
<b>TDS (mg/l)</b>	<2100		
<b>Specific pollutant if any</b>	<b>Name</b>	<b>Value</b>	
1	NA	NA	

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

NA

#### 26. Fuel consumption

<b>Fuel Type</b>	<b>UOM</b>	<b>Fuel Consumption TPD/LKD</b>	<b>Calorific value</b>
HSD	Ltr/Hr	200	10200
<b>Ash content</b>	<b>Sulphur content</b>	<b>Quantity</b>	<b>Other (specify)</b>
0.01	0.05	1	HSD for Proposed DG sets (1 x 750 KVA) - 200 lit/h

#### 27. (a) Details of stack (process & fuel stacks: D. G. )

<b>(a) Stack number(s)</b>	<b>(b) Stack attached to</b>	<b>(c) Capacity</b>	<b>(d) Fuel Type</b>
1	Boiler	140 TPH	Bagasse
<b>(e) Fuel quantity (Kg/hr.)</b>	<b>(f) Material of construction</b>	<b>(g) Shape (round/rectangular)</b>	<b>(h) Height, m (above ground level)</b>
52959.89	MS	Round	73
<b>(i) Diameter/Size, in meters</b>	<b>(j) Gas quantity, Nm<sup>3</sup>/hr.</b>	<b>(k) Gas temperature °C</b>	<b>(l) Exit gas velocity, m/sec.</b>
4	529152	150	14.5

<i>(m) Control equipment preceding the stack</i>	<i>(n) Nature of pollutants likely to present in stack gases such as Cl<sub>2</sub>, Nox, Sox TPM etc.</i>	<i>(o) Emissions control system provided</i>	<i>(p) In case of D.G. Set power generation capacity in KVA</i>
Electrostatic Precipitator	TPM	Electrostatic Precipitator & adequate stack height	NA

<i>(a) Stack number(s)</i>	<i>(b) Stack attached to</i>	<i>(c) Capacity</i>	<i>(d) Fuel Type</i>
2	DG set	750 KVA	HSD
<i>(e) Fuel quantity (Kg/hr.)</i>	<i>(f) Material of construction</i>	<i>(g) Shape (round/rectangular)</i>	<i>(h) Height, m (above ground level)</i>
200	MS	Round	4
<i>(i) Diameter/Size, in meters</i>	<i>(j) Gas quantity, Nm<sup>3</sup>/hr.</i>	<i>(k) Gas temperature °C</i>	<i>(l) Exit gas velocity, m/sec.</i>
-	0	-	-
<i>(m) Control equipment preceding the stack</i>	<i>(n) Nature of pollutants likely to present in stack gases such as Cl<sub>2</sub>, Nox, Sox TPM etc.</i>	<i>(o) Emissions control system provided</i>	<i>(p) In case of D.G. Set power generation capacity in KVA</i>
-	-	Adequate stack height	750 KVA

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

No

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" ( December, 1985 )

<b>Port hole</b>	Yes	<b>Details</b>	NA
<b>Platform</b>	Yes	<b>Details</b>	NA
<b>Ladder</b>	Yes	<b>Details</b>	NA

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

<b>Sr.</b>	<b>Stack attached to</b>	<b>Parameter</b>	<b>Concentration mg/Nm<sup>3</sup></b>	<b>flow (Nm<sup>3</sup>/hr)</b>
.				
1	Boiler	PM	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

### Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling ) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

#### Waste (Annually) Schedule I

<b>Cat No</b>	<b>Type</b>	<b>Qty</b>	<b>UOM</b>
NA		0	--NA--
<b>Max</b>	<b>Method of collection</b>	<b>Method of reception</b>	<b>Method of storage</b>
	NA	NA	NA
<b>Method of transport</b>	<b>Method of treatment</b>	<b>Method of disposal</b>	

**Waste (Annually) Schedule II**

## 31. Details about use of hazardous waste

<b>Name of hazardous waste/Spent chemical</b>	<b>Quantity used/month</b>	<b>Party from whom purchased</b>	<b>Party to whom sold</b>
NA	0	NA	NA

32.

**a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste**

NA

**b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics**

NA

33.

**Copy of format of manifest/record Keeping practiced by the applicant.**

NA

34.

**Details of self-monitoring (source and environment system)**

NA

35.

**Are you using any imported hazardous waste. If yes, give details.**

No

36.

**Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.**

NA

37.

**Present treatment of hazardous waste, if any (give type and capacity of treatment units)**

NA

## 38. Quantity of hazardous waste disposal

**(i) Within factory**

0

**(ii) Outside the factory (specify location and enclose copies of agreement.)**

0

**(iii) Through sale (enclosed documentary proof and copies of agreement.)**

0

**(iv) Outside state/Union Territory, if yes particulars of (1 & 3 ) above.**

0

**(v) Other (Specify)**

0

## Part - E: Additional information

39.

**a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.**

No

**b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.**

NA

40.

**Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).**

Capital cost for environment protection will be 50 Lac and recurring cost (O & M) will be 33.55 Lac

41.

**To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?**

Existing ETP of Sugar Unit.

42.

**Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure**

All pollution control equipments like Existing ETP of Sugar Unit & proposed ESP.

**43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)**

Type	Quantity	UOM	Treatment	Disposal	Other Details
Boiler Ash	19.6	Ton/D	Nil	As a soil conditioner to member farmers	NA
ETP Sludge	5	Ton/D	Compost	Own garden	NA
Canteen Waste	0.5	Ton/D	Compost	Own garden	NA
Colony Waste	0.5	Ton/D	Compost	Own garden	NA
Office Waste	0.5	Ton/D	Compost	Factory farm	NA

**44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.**

**(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?**

No Hazardous Chemicals will be handled or stored

**(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?**

No

**(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.**

NA

**(iv) Has approval of site been obtained from the concerned authority?**

NA

**(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?**

NA

**(vi) Has information on imports of Chemicals been provided to the concerned authority?**

NA

45. Brief details of tree plantation/green belt development within applicant's premises ( in hectares )

<b>Open Space Availability</b>	<b>Plantation Done On</b>	<b>Number of Trees Planted</b>
109494 Square meter	109494 Square meter(0 %)	19639

46.

**Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.**

Details given in each section.

47.

**(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.**

Yes. Public hearing is applicable for the project & the same has been conducted on 01.12.2018. The project has been recommended by the State Expert Appraisal Committee -1, Maharashtra to the State Environmental impact assessment authority, Maharashtra vide letter no. SEAC-MINUTES-0000003176 on 21.02.2019.

**(b) Any other additional information that the applicants desires to give**

Total 109494 Sq.m. of area will be developed as GB area. At present 2260 No. of trees have been planted at site. In future, 19639 No. of trees will be planted.

**(c) Whether Environmental Statement submitted ? If submitted, give date of submission.**

NA

48.

**I/We further declare that the information furnished above is correct to the best of my/our knowledge.**

49.

**I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.**

50.

**I/We undertake to furnish any other information within one month of its being called by the Board**

**Yours faithfully**

**Signature : R.S. Naik**

**Name : R.S. Naik**

**Designation : Managing Director**

### **Additional Information**

#### **Air Pollution**

<b>Sr No.</b>	<b>Air Pollution Source</b>	<b>Pollutants</b>	<b>APCS Provided</b>	<b>Remark</b>
1	Bagasse based Boiler of 140 TPH	PM	ESP	NA
2	DG set of 750 KVA	PM, SO2, NOx	Adequate stack height	NA

**Separate EM Provided** Yes

**Other Emission Sources** No

**Measures Proposed**

ESP will be installed to the stack **Foul Smell Coming Out**  
 of proposed bagasse based boiler of 140 TPH

No

**341****Air Sampling Facility Details**

Port hole, latter, platform as per CPCB norms will be provided

**D.G. Set Details**

Description	Capacity(KVA)	Remarks
1 DG set of 750 KVA	750	NA

**Hazardous Waste Generation**

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
-----------------	----------	-----	-----------	----------	---------------

**CHWTSDF Details**

Member of CHWTSDF	CHWTSDF Name	Remarks
-------------------	--------------	---------

**Cess Details**

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

**Legal Actions**

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			



-True Copy-



### Decision of CAC for your application as on meeting 07-08-2019

Committee noted that, PP has obtained Consent to establish for 26 MW on 18.05.2018 and now applied for 1st consent to operate.

Committee also noted the following non compliances;

1. Industry has completed more than 50% work prior to obtaining Environmental clearance.
2. Industry has violated the stop work directions issued by the Board on 19.01.2019 by continuing the operation of the plant.
3. JVs results are exceeded the consented limits.

In view of above, it was decided to defer case and issue SCN for refusal of consent, why not to levy environmental compensation for above non compliances & also decided to forfeit the BG obtained towards compliance of C to E condition & call PP for presentation.

### Decision of CAC for your application as on meeting 05-02-2020

Committee noted that PP has applied for grant of 1<sup>st</sup> consent to operate for 26 MW Co-generation unit.

Committee also noted that the case was discussed in earlier CAC and was decided to issue SCN for refusal of consent due to violation of stop work directions issued by the Board by continuing the installation activity and JVS exceedance.

Committee further noted that, PP has replied to the notice and submitted copy of EC obtained, however failed submit explanation towards start of work prior to EC including reason towards JVS exceedance.

Committee further noted that the case No. 84/2019 (WZ) is filed in the Hon'ble NGT (WZ) regarding expansion of co-gen unit by 26 MW.

In view of above, it was decided to keep the case as awaited submission of desired information and orders of Hon'ble NGT in above matter.

### Decision of CAC for your application as on meeting 13-11-2020

Committee noted that, PP has applied for grant of 1st consent to operate for 26 MW Cogeneration unit.

Committee also noted that earlier case was discussed in CAC meeting dtd. 06.08.2019 & as per minutes issued SCN for refusal on 24.10.2019 with forfeiture of BG. Industry has replied the SCN and stated that they have obtained Environmental Clearance for 26 MW Co-Generation plant and submitted copy of EC dtd. 11.09.2019.

The case was again discussed in CAC meeting dtd. 05.02.2020. Committee noted that the case No. 84/2019 (WZ) is filed in the Hon'ble NGT (WZ) regarding expansion of co-gen unit by 26 MW and was decided to keep the case as awaited for submission of desired information and orders of Hon'ble NGT in above matter.

Committee also noted that Hon'ble NGT passed an order on 05.12.2019 and constituted the committee for seeking compliance and Chief Conservator of Forest (CCF) Wildlife has been appointed as Nodal Officer. Hon'ble NGT also directed to take appropriate action in accordance with law against respondents if the allegations are found to be correct and submit action taken report.

Regional officer, MPCB, Nashik issued SCN on 28.02.2020 towards payment Environmental Compensation of (Rs. 69.90.000/-). Also filed action taken report in compliance of order of Hon'ble NGT dtd. 05.12.2019.

Further, Industry has submitted reply as per MoM dtd. 05.02.2020 and also submitted Appeal letter against SCN issued by the Regional officer, MPCB, Nashik regarding assessment of Environmental Compensation.

Committee further noted that PP not yet submitted Environmental Compensation.

In view of above, in absence of hearing at Hon'ble NGT, committee can't decide the case at this stage and therefore decided to keep the case in abeyance till the matter is heard at Hon'ble NGT.

-True Copy-

**Annexure R-3**

Regi. No. ANR/PRG (A) 1, Date. 3/8/1965



महकार महर्षी शिवाजीराव नारायणराव नागवडे  
सहकारी साखर कारखाना लि.

मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर पिन - ४१३७२६

**SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE  
SAHAKARI SAKHAR KARKHANA LTD.**

A.P - Shrigonda Factory - (413726) Tal. Shrigonda, Dist. Ahmednagar (MS)

Engg/Co-gen/56/ 1165 /2020-21

[ronashik@mpcb.gov.in](mailto:ronashik@mpcb.gov.in)

24.11.2020

To,  
The Regional Officer,  
Regional Office, Maharashtra Pollution Control Board,  
Udyog Bhavan, 1<sup>st</sup> Floor, Trimbak Road, Near ITI,  
Satpur, Nashik - 422007.

Subject - Demand Draft regarding Environment Compensation.

Ref - Your letter No. MPCB/RO/NASHIK/SCN/512/74/2019 dated 28.02.2020.

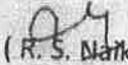
Respected Sir,

With reference to above cited subject, we are enclosing herewith Demand Draft No. 820758 dated 26.11.2020 of Rs. 69,90,000/- in favor of Regional Officer, MPCB, Nashik drawn in SBI payable at Nashik as a Environment Compensation for violation of the direction which is under protest.

Hence, you are requested to acknowledgement the same and take necessary <sup>steps</sup> for obtaining 1<sup>st</sup> Consent To Operate for our Co-generation plant at earliest.

Thanking you.

Yours Faithfully,

  
( R. S. Mark )

Managing Director,  
S. M. S. N. Nagawade S. S. K. Ltd.,

Enclosed - A.A.

  
23/11/2020  
Clerk to  
Regional Office  
MPCB  
Nashik

State Bank of India  
(वि. नि. नमुना क्र. 9) (Fin. R. Form No. 1)

सर्वसा. ११३ महं.  
Gen. 113 mc.

मूळ प्रत  
ORIGINAL COPY [अहस्तांतरणीय]  
[NON-TRANSFERABLE]

शासनास केलेल्या प्रदानाची पावती  
RECEIPT FOR PAYMENT TO GOVERNMENT

₹. 69,90,000/- 820758  
26/11/2020

ठिकाण/Place Mashik दिनांक/Date 27.11.2020

Received from S. m. S. Nagawade S. S. K. Ltd, Shrigonda, A. Nagan यांच्याकडून/

₹./Rs. 69,90,000/- (रुपये/Ruppes Sixty nine lakh)

ninety thousand only. याकरिता मिळाले.  
on account of Environment Compensation fee

रोखपाल वा लेखापाल  
Cashier or Accountant.

(म.प्र.नि.मंडळ नारायण)  
(पदनाम / Designation)  
म.प्र.नि.मंडळ नारायण

श्री. नि. नमुना क्र. ९ - (१९९९) - (१९९९) - (१९९९) - (१९९९) - (१९९९) - (१९९९) - (१९९९) - (१९९९) - (१९९९) - (१९९९)

**Typed copy of Annexure R-3****SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE  
SAHAKARI SAKHAR KARKHANA LTD.**

AP. Shrigonda Factory - (413726) Tat Shrigonda, Dist. Ahmednagar (MS)

Regi. NO. ANR/PRG (A) 1, Date. 3/8/1965

Engg/Co-gen/56/1165

24.11.2020

[ronasnik@mpcb.gov.in](mailto:ronasnik@mpcb.gov.in)

To,

The Regional Officer,

Regional Office, Maharashtra Pollution Control Board,

Udyog Bhavan, 1st Floor, Trimbak Road, Near ITI,

Satpur, Nashik - 422007.

Subject - Demand Draft regarding Environment Compensation.

Ref - Your letter No. MPCB/RO/NASHIK/SCN/512/74/2019 dated 28.02.2020.

Respected Sir,

With reference to above cited subject, we are enclosing herewith Demand Draft No. 820758 dated 26.11.2020 of Rs. 69,90,000/- in favor of Regional Officer, MPCB, Nashik drawn in SBI payable at Nashik as a Environment Compensation for violation of the direction which is under protest.

Hence, you are requested to acknowledgement the same and take necessary steps for obtaining 1st Consent to Operate for our Co-generation plant at earliest.

Thanking you.

Yours Faithfully,

Sd/-

(R. S. Naik)

Managing Director,

S. M. S. N. Nagawade S. S. K. Ltd.,

**Enclosed -A.A**

**State bank of India  
(Fin. R. Form No.1)**

Gen113mo.

ORIGINAL COPY [NON-TRANSFERABLE

820758

26/11/2020

RECEIPT FOR PAYMENT TO GOVERNMENT

Place **Nashik** Dated **27/11/2020**

Received from **S.M.S. Nagawade S.S.K. Ltd., Shrigonda A Nagar**

Rs. **6990000/-** (Rupees: **Sixty nine, Lakh ninety Thousand only**)

on account of Environment Compensation fee

Cashier or Accountant

Sd/-

Head Accountant  
MPCB Nashik



-TRUE COPY-

# MAHARASHTRA POLLUTION CONTROL BOARD



Minutes of 20<sup>th</sup> Consent Appraisal Committee Meeting of 2020-2021 held on 30.12.2020 at 03:00 p.m. conducted through Video Conferencing (Microsoft Teams).

.....

Following members of the Consent Appraisal Committee were present:

- |   |                 |
|---|-----------------|
| 1. Shri Sudhir Shrivastava,<br>Chairman, M.P.C. Board, Mumbai.                  | Chairman        |
| 2. Shri Ashok Shingare,<br>Member Secretary, M.P.C. Board.                      | Member          |
| 3. Shri P.P. Nandusekar,<br>Technical Advisor, MIDC.                            | Member          |
| 4. Shri Tuhin Banerjee,<br>Sr. Scientist, NEERI.                                | Member          |
| 5. Shri P.K. Mirashe,<br>Assistant Secretary (Technical), M.P.C. Board, Mumbai. | Member Convener |

Additional Chief Secretary, Home (Transport) Dept., Mumbai on leave of absence was granted to them.

Following Officer of MPCB were present for the meeting:

- |   |                |
|---|----------------|
| 1. Shri V.M. Motghare<br>Joint Director (APC), M.P.C. Board, Mumbai.      | Invitee Member |
| 2. Shri Y.B. Sontakke,<br>Joint Director (WPC), M.P.C. Board, Mumbai.     | Invitee Member |
| 3. Dr. A.S. Supate,<br>Principal Scientific Office, M.P.C. Board, Mumbai. | Invitee Member |
| 4. Shri N.N. Gurav,<br>Regional Officer (HQ), M.P.C. Board, Mumbai.       | Invitee Member |

Chairman of the committee welcomed the members of the committee and allowed proceeding of the meeting to start.

The meeting thereafter deliberated on the fresh agenda items [Booklet No. 22 of Consent to Establish/ Operate/Renewal cases] placed before the committee and following decision were taken:

Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Upto	Remark
<b>Booklet NO 22</b>					
1	MPCB-CONSENT-0000015314	JMF'S A.C.P.M.MEDICAL COLLEGE, DHULE, MORANE	APPROVED Renewal of Combine consent and BMW Authorization	31.01.2023	<p>Committee noted that, PP has applied for renewal of Combined Consent &amp; BMW Authorization for 550 nos. of beds for plot area 55,660 M<sup>2</sup> and BUA 3911.04 M<sup>2</sup>.</p> <p>Committee also noted that, the application was discussed in earlier CAC meeting which was not approved due to non-compliances CCA conditions. Also noted the SRO's submission that, the PP has obtained earlier combined consent and BMW authorization for 550 nos, of beds, provided combined STP for the treatment of sewage and treated sewage is used on land for gardening. Also obtained BNH certificate &amp; membership of CBMWSTDF.</p> <p>In view of above, it was decided to grant renewal of Combine Consent and BMW Authorization by imposing following conditions;</p> <ol style="list-style-type: none"> <li>1. PP shall dismantle incinerator and report to the Board.</li> <li>2. PP shall install primary ETP for the treatment of trade effluent within six months.</li> <li>3. PP shall extend existing BG up to consent validity period.</li> </ol> <p>Consent shall be issued after receipt of information of quantity of BMW generation and additional consent fees , if</p>

					any.
2	MPCB- CONSENT- 0000027095	Government Medical College & Hospital, Nagpur Medical Square	APPROVED Renewal of Combine consent and BMW Authorization	31.03.2022	<p>Committee noted that, PP has applied for renewal of Combined Consent &amp; BMW Authorization for 1800 nos. of beds for total plot area-7,93,183.9 M<sup>2</sup> and BUA-86,723.6 M<sup>2</sup>. (BUA for government medical college and hospital 70,617.01 M<sup>2</sup> and BUA for super specialty hospital 16,106.5 M<sup>2</sup>)</p> <p>Committee also noted that, the application was discussed in earlier CAC meeting and was not approved due to non-compliances of CCA conditions. Also noted the SRO's submission that, PP has obtained membership of CBMWTSDF however not provided ETP and STP for the treatment of trade effluent and sewage.</p> <p>It was decided to grant Renewal of Combine Consent and BMW Authorization for 1800 nos. of beds by imposing following conditions;</p> <ol style="list-style-type: none"> <li>1. PP shall install STP and Primary ETP within one-year period and shall extend existing BGs towards compliance of the same.</li> </ol> <p>Consent shall be issued after receipt of information about quantity of BMW generated, copy of CBMWTF and additional consent, if any.</p>
3	MPCB- CONSENT- 0000069715	M/s Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd., 52/2 Plot No 52/2, Limpangaon Village, Tal-	APPROVED 1 <sup>st</sup> Consent to Operate for 26 MW Co- generation unit	31.07.2021	<p>Committee noted that, PP has applied for grant of 1<sup>st</sup> consent to operate for 26 MW Cogeneration unit.</p> <p>Committee also noted that, earlier the case was discussed in CAC meeting dtd. 13.11.2020 &amp; noticed that PP not paid Environmental compensation as per SCN issued by the Regional officer and decided to keep the case in abeyance</p>

		Shrigonda, Dist- Ahmednagar, Maharashtra Shrigonda			<p>till the matter is heard at Hon'ble NGT.</p> <p>Committee also noted that, the NGT case No. 84/2019 is mainly about project falls under Eco sensitive zone and non-forest activity &amp; work was started prior to EC. Whereas EC is granted on 11.09.2019 and forest dept had clarified that the project does not falls under the forest area. Further, noted that the work was started prior to EC and accordingly MPCB had issued notice towards environmental compensation. Also noted that the PP had paid an amount of Rs.69,90,000/- towards Environmental Compensation with the Board as per SCN issued by the Regional officer.</p> <p>In view of above, it is decided to grant of 1<sup>st</sup> consent to operate for 26 MW Co-generation unit, However consent will be issued after PP apprises Hon'ble NGT of the development and subject to any directions of Hon'ble NGT.</p>
4	MPCB- CONSENT- 0000089659	Gangamai Industries And Constructions Ltd. (GIACL), 222,223,224 Najik Babhulagaon, Post -Rakshi, Shevgaon	APPROVED  1 <sup>st</sup> operate expansion with amalgamation with existing consent.	31.08.2021	<p>Committee noted that industry has applied for consent to 1st operate for expansion with amalgamation of existing consent. (Existing 60 KLPD + Expansion 90 KLPD- Total – 150 KLPD) Case was discussed in 3<sup>rd</sup> CAC meeting on 15.05.2020 and was deferred due to non-submission of adequacy report about spent wash management including design details of pollution control systems, non- installation of OCMS and its connectivity to the Board's server, non-submission of water balance and CGWA/Irrigation department permission for use of raw water including non-submission of design details of proposed pollution control systems.</p> <p>Committee also noted that, industry has submitted adequacy report of spent wash and design details of pollution control systems, details of OCMS to Board server. PP has obtained permission for the Jaykwadi Reservoir for utilization of water. Environment Clearance obtained on</p>

					<p>07.01.2020.</p> <p>In view of above, it was decided to grant 1st operate expansion with amalgamation of existing consent. (Existing is 60 + Expansion is 90 Total – 150 KLPD), by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. Industry shall extend existing BG of Rs. 5 lakh towards O &amp; M of pollution control systems and compliance of consent conditions.</li> </ol>
5	MPCB- CONSENT- 0000092837	Laxmi Board and Paper Mills Pvt. Ltd. (Plot no. .2, Saravali MIDC, Kalyan -Bhivandi Road, Saravali, Tal: - Bhivandi, DIST- Thane.)	APPROVED Renewal of consent	30.06.2022	<p>Committee noted that, PP has applied for renewal of consent for Co-gen plant-4.82 MW/Hr and Craft Paper &amp; Board [ by using wastepaper as raw material]-8000 MT/M with increase in CI.</p> <p>Committee also noted that, the application was discussed in the earlier CAC and was decided to issue SCN for non-compliances of consent conditions.</p> <p>Committee further noted that, PP has submitted reply to the SCN issued stating that CI was increased due to upgradation of plant. Also provided ETP for the treatment of trade effluent and treated effluent is reused in the process. Provided ESP for coal fired boiler as APCS.</p> <p>In view of above, it was decided to grant renewal of consent by imposing following conditions.</p> <ol style="list-style-type: none"> <li>1. PP shall 100% recycle treated effluent in the process.</li> <li>2. PP shall submit BG of Rs.5 Lakh towards O&amp;M and compliances of consent conditions.</li> </ol> <p>Also, it was decided to call latest compliance report from SRO and Consent shall be issued after receipt of additional consent fees from PP, if any.</p>

6	MPCB- CONSENT- 0000091617	RISHAB & SONS, 624/626 624/626 MAROL MAROSHI ROAD, ANDHERI (EAST), ANDHERI	DEFERED Consent to Operate	---	<p>Committee noted that, PP has applied for grant of consent to operate for Hotel (3-star) with 180 rooms &amp; restaurant without swimming pool and laundry activities having plot area is 3481 M<sup>2</sup> and total built up area 11500 M<sup>2</sup>.</p> <p>Committee also noted that, PP has obtained Consent to Establish for 120 rooms and has provided STP for the treatment sewage generated. However there is no clarity about completion of construction work and commissioning of composting facility.</p> <p>In view of above, it was decided to defer the case and call verification report about completion of construction from SRO and put up next CAC.</p>
7	MPCB- CONSENT- 0000095253	The Manjari Stud Farm Pvt Ltd IT & ITEs Activity, S. No. 209, Next to Satyapuram Society, Pune- Saswad Road, Phursungi, Tal. Haveli, Dist. Pune.	APPROVED Renewal of Consent to Operate (part- III)	30/04/2022	<p>Committee noted that, PP has applied for grant of Renewal of Consent (part-III) for IT Park Bldg. No. 5 (Block- A, B &amp; C) of "SP Infocity" having Total plot area of 3,19,900 M<sup>2</sup> and Construction BUA 98,067.33 M<sup>2</sup> out of Total BUA of 7,17,825.57 M<sup>2</sup> with increase in CI.</p> <p>Committee also noted that, PP has obtained EC for expansion and provided SPT and composting facility for the treatment of sewage and biodegradable garbage.</p> <p>Committee further noted that, PP has submitted Clarification/Justification regarding towards increase in CI vide letter dtd. 23/12/2020 stating therein that, increase in capital investment is due to the cost incurred towards installation of mechanical equipment, Air cooled chiller plants, transformers &amp; allied machines, pumps, furniture's, surveillance system, computer and other equipment.</p> <p>In view of above, it was decided to grant Renewal of Consent to Operate (part-III) for IT Park Bldg. No. 5 (Block- A, B &amp; C) of "SP Infocity" having Total plot area of 3,19,900 M<sup>2</sup> and Construction BUA 98,067.33 M<sup>2</sup> out of Total BUA of</p>

					<p>7,17,825.57 M<sup>2</sup> with increase in CI by imposing following conditions;</p> <ol style="list-style-type: none"> <li>1. PP shall operate STP to achieve treated domestic effluent standard for parameter BOD-10 mg/lit.</li> <li>2. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/or connected to local body sewer line with water metering system.</li> <li>3. PP shall operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.</li> <li>4. PP shall extend existing BG of Rs. 15 Lakh towards O &amp; M of Pollution Control System and compliance of Consent conditions.</li> </ol>
8	MPCB- CONSENT- 0000098032	SADGURU SRI SRI SAKHAR KARKANA LTD., 231/232 Rajewadi Atpadi	APPROVED 1st operate for 2500 TCD & 5 MW with amalgamation of existing consent	31.07.2021	<p>Committee noted that PP applied for 1<sup>st</sup> operate for 2500 TCD &amp; 5 MW with amalgamation of existing consent.</p> <p>Committee also noted unit provided ETP with primary, secondary &amp; tertiary treatment system and provided ESP as air pollution control system. The JVS of existing unit of last season are within limit.</p> <p>In view of above it was decided to grant 1<sup>st</sup> operate for 2500 TCD &amp; 5 MW with amalgamation of existing consent of capacity 2500 TCD &amp; 12 MW i.e for 5000 TCD &amp; 17 MW Cogen unit, by imposing following conditions;</p> <ol style="list-style-type: none"> <li>1. PP shall submit adequacy report of pollution control system from recognized institute.</li> <li>2. PP shall submit detail water budget with proposal of recycling of excess condensate to reduce freshwater consumption with process details.</li> <li>3. PP shall restrict freshwater consumption of 300 CMD</li> <li>4. PP shall extend existing BG, imposed in consent dtd.</li> </ol>

					04.11.2020, towards O&M and compliance of consent conditions.
9	MPCB- CONSENT- 0000098740	Sahyadri Starch and Industries Pvt. Ltd, Plot no A-6/7/8 MIDC, Miraj, Dist.-Sangli	APPROVED renewal of consent	30.11.2023	<p>Committee noted that, PP has applied grant of renewal of consent for the production of Maize Starch + Maltodextrin+ Modified Starch+ HMS+ Liquid Glucose- 6000 MT/M, Gluten- 600 MT/M, Germ- 600 MT/M, Bran- 900 MT/M, Corn oil- 200 MT/M, Electricity (Co-gen)- 3 MW and Electricity (Bio-Gas)- 1.2 MW.</p> <p>Committee also noted that, PP has obtained earlier consent for the same product and quantity. Provided ETP and STP for the treatment of trade effluent and sewage. Treated effluent is disposed on land for gardening purpose. The JVS result of treated effluent are within the limit. Also provided Dust Collector and Wet Scrubber system to coal and Bagasse fired boiler. The JVS results are within limit.</p> <p>In view of above it was decided to grant renewal of consent by extending existing BG.</p> <p>Consent shall be issued after receipt of additional consent fees from PP, if any.</p>
10	MPCB- CONSENT- 0000098040	NETMAGIC IT SERVICES PVT LTD., Hiranandani Business Park, Saki Vihar Road, Mumbai-400072.	NOT APPROVED Renewal of Consent to Operate	--	<p>Committee noted that, PP has applied for grant of Renewal of Consent for Data Center &amp; IT/ITES activity having total plot area of 65,207 M<sup>2</sup> and Construction BUA 26,124 M<sup>2</sup> out of Total BUA of 95,672 M<sup>2</sup> with increase in CI.</p> <p>Committee also noted that, PP has valid EC, provided STP and composting facility for the treatment of sewage and wet garbage.</p> <p>Committee further noted that, PP has not submitted Justification/Clarification regarding increase in capital investment and not submitted BG as per earlier Consent.</p>

					In view of above, It was decided to issue SCN for refusal of Renewal of Consent for non-compliance of consent conditions i.e. non submission of BG of Rs. 25 Lakh and Clarification/Justification regarding increase in CI.
11	MPCB- CONSENT- 0000099171	RUPA RENAISSANCE LIMITED., Plot. No. D-33 & D-207, TTC, MIDC Area, Turbhe, Navi Mumbai.	APPROVED Consent to Establish for Expansion	Up to Commissioning of Project or 5 years whichever is earlier.	<p>Committee noted that, PP has applied for grant of Consent to Establish for Expansion in existing project for IT Park project having Total plot area of 2,325 M<sup>2</sup> and Total construction BUA of 27,846.32 M<sup>2</sup></p> <p>Committee also noted that, PP has obtained EC for expansion and proposed to provide STP and composting facility for the treatment of sewage and biodegradable garbage.</p> <p>Committee further noted that, PP has submitted pointwise reply about refusal order and submitted details of bio-degradable/non-biodegradable waste generation and its disposal arrangements, submitted BG of Rs. 20 Lakh as per existing C to E condition, design details of STP &amp; organic waste converter followed by composting facility &amp; disposal path of treated domestic effluent.</p> <p>In view of above, it was decided to grant Consent to Establish for Expansion in existing project for IT Park project having Total plot area of 2,325 M<sup>2</sup> and Total construction BUA of 27,846.32 M<sup>2</sup> by imposing following conditions.</p> <ol style="list-style-type: none"> <li>1. PP shall provide STP to achieve treated domestic effluent standard for the parameter BOD-10 mg/lit.</li> <li>2. The treated effluent shall be 100% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. with water metering system.</li> <li>3. PP shall install organic waste digester along with</li> </ol>

					<p>composting facility/bio-digester (biogas) for the treatment of biodegradable garbage.</p> <p>4. PP shall submit BG of Rs. 25 Lakh towards compliance of EC and Consent to Establish conditions.</p>
12	MPCB- CONSENT- 0000095280	Residential project Bhakti Park at CTS no. 1A/1, 1A/2, 1A/3, 1A/6 of vill Anik, Chembur (M-Ward), At. CTS No. 1A/1, 1A/2, 1A/3, 1A/6 of Village Anik, Chembur (M-Ward), Wadala (E), Mumbai.	APPROVED Revalidation of Consent to Establish and Expansion	Up to Commissioning of the Project or 5 years whichever is earlier	<p>Committee noted that, PP has applied for grant of Revalidation of Consent to Establish and Expansion in existing project for Housing project having total plot area of 1,11,732.32 M<sup>2</sup> and Total construction BUA of 3,32,067 M<sup>2</sup>.</p> <p>Committee also noted that, PP has obtained EC for expansion and proposed to provide STP and Composting facility for the treatment of sewage and biodegradable garbage.</p> <p>Committee further noted that, as per Specific condition No. XII of EC, PP to submit the copy of MoU regarding restoration &amp; beautification of adjoining/abutting Mahul nalla in collaboration with NEERI under "Restoration of Nallahs with Ecological Units (RENEU)" &amp; MMRDA or local planning authority as a part of CER activity. PP to ensure that, the installation of restoration work should be completed before OC. SRO-Mumbai-I has not commented about present construction status of the project.</p> <p>In view of above, it was decided grant Revalidation of Consent to Establish and Expansion in existing project for Housing project having Total plot area of 1,11,732.32 M<sup>2</sup> and Total construction BUA of 3,12,440.30 M<sup>2</sup> (As per Specific Condition No. XV of EC) by imposing following conditions.</p> <ol style="list-style-type: none"> <li>1. PP shall provide STP to achieve treated domestic effluent standard for the parameter BOD-10 mg/lit.</li> <li>2. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air-</li> </ol>

					<p>conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.</p> <ol style="list-style-type: none"> <li>3. PP shall install organic waste digester along with composting facility/bio-digester (biogas) for the treatment of biodegradable garbage.</li> <li>4. PP shall submit BG of Rs. 25 Lakh towards compliance of EC and Consent to Establish conditions.</li> </ol>
13	MPCB- CONSENT- 0000097226	MAHINDRA LIFESPACE DEVELOPERS LTD., CTS. No, 6017,6017/1,6017/ 3, Part 6018, 6020, Tal. Haveli, Dist. Pune-411023.	APPROVED Consent to Operate (Part- VI) & (Part-VII) and amalgamation of both	31/08/2022	<p>Committee noted that, PP has applied for grant of Renewal of Consent to Operate (Part-VI) having BUA of 2,873.40 M<sup>2</sup> and Renewal of Consent to Operate (Part-VII) having BUA of 23,177.25 M<sup>2</sup> for Residential &amp; Commercial Construction project "Anthea" and amalgamation of both having total plot area of 98,508.36 M<sup>2</sup> and Total construction BUA 26,050.65 M<sup>2</sup> out of Total Construction BUA of 2,64,593.31 M<sup>2</sup> (BUA of 2,873.40 M<sup>2</sup> + BUA of 23,177.25 M<sup>2</sup>).</p> <p>Committee also noted that, PP has valid EC, provided STP and Composting facility for the treatment of sewage and biodegradable garbage.</p> <p>In view of above, it was decided to grant Renewal of Consent to Operate (Part-VI) having BUA of 2,873.40 M<sup>2</sup> and Renewal of Consent to Operate (Part-VII) having BUA of 23,177.25 M<sup>2</sup> for Residential &amp; Commercial Construction project "Anthea" and amalgamation of both having Total plot area of 98,508.36 M<sup>2</sup> and Total construction BUA 26,050.65 M<sup>2</sup> out of Total Construction BUA of 2,64,593.31 M<sup>2</sup> (BUA of 2,873.40 M<sup>2</sup> + BUA of 23,177.25 M<sup>2</sup>) by imposing following conditions.</p> <ol style="list-style-type: none"> <li>1. PP shall operate STP to achieve treated domestic effluent standard for the parameter BOD-10 mg/lit.</li> <li>2. The treated effluent shall be 60% recycled for</li> </ol>

					<p>secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.</p> <ol style="list-style-type: none"> <li>3. PP shall operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of biodegradable garbage.</li> <li>4. PP shall extend existing BG of Rs. 25 Lakh towards O &amp; M of Pollution Control System and compliance of Consent conditions.</li> </ol>
14	MPCB- CONSENT- 0000099765	M/s Western Coalfields Ltd. (WCL), Expansion of Bhanegaon Opencast Coal Mine Project, Toposheet No 550/3, Khasara No 12/1D & 12/2, Village-Bina, Post Khapkherkheda Tal- Kamptee, Dist- Nagpur	NOT APPROVED  Renewal of consent with increase in CI	--	<p>Committee noted that PP has applied for renewal of consent to operate for open cast coal mine for coal production of 1.15 MTPA.</p> <p>Committee also noted that PP has obtained Environment Clearance and provided sedimentation tank for the treatment of mine water. Fixed water sprinklers are provided at Coal stock yard and mobile water tankers for spraying water on Roads.</p> <p>Committee further noted that PP has not yet provided the CAAQMS, proposal for installation of CAAQMS is in tendering stage, procurement of the trolley mounted mist spray system is in process, not obtained CGWA NOC, not provided STP for treatment of domestic effluent, not provided Tyre wash System at entry/Exit of Mine boundary, not deployed Mechanized sweeping machines for cleaning the roads and analysis results of AAQM are exceeding the standards.</p> <p>In view of above, it was decided not to consider the case and issue Show cause notice for refusal towards above non-compliances.</p>

15	MPCB- CONSENT- 0000098311	Mahalaxmi TMT Pvt Ltd., Plot No C- 2,4,5 Deoli Growth Center MIDC Deoli	APPROVED 1 <sup>st</sup> Consent to operate for expansion	30.06.2021	<p>Committee noted that PP has applied for 1st Consent to operate for expansion for manufacturing of MS billets.</p> <p>It was also noted that this case was discussed in previous CAC meeting &amp; was kept in abeyance due to non-operation of secondary fume extraction system and obtain the SRO's verification report.</p> <p>Committee further noted that SRO Nagpur-II has submitted the present status report stating that PP has upgraded the primary fume extraction system by enhancing the capacity of ID fan, motor capacity, replaced the damaged bag and installed the secondary fume extraction system to furnaces. However secondary emissions were observed from the roof top as suction hood is not efficient to collect the entire secondary emissions generated from the furnaces. It was also noted that PP has not submitted the plan for disposal of slag &amp; dust.</p> <p>In view of above, it was decided to grant 1<sup>st</sup> Consent to operate for expansion, However consent shall be issued after observations of satisfactory operations of secondary fume extraction system.</p>
16	MPCB- CONSENT- 0000098267	M/S. Western Coalfields Limited, Padmapur Open Cast Mine, P.O Padmapur Tal & Dist-Chandrapur	NOT APPROVED  Renewal of Consent with decrease in CI	--	<p>Committee noted that, PP has applied for renewal of consent for coal mine-2.5 MTPA.</p> <p>Committee also noted that, PP has provided ETP for the treatment of industrial effluent and provided Sedimentation tank for the treatment of mine water. Fixed water sprinklers are provided at CHP, Coal transportation Road, Coal Stockyard.</p> <p>Committee further noted that, PP has not provided Real-time coal ash analyzer till date, not submitted CGWA NOC,</p>

					<p>not provided Tyre wash system to trucks/dumpers at entry/exit points of mine area and Analysis results of AAQM are exceeding the standards.</p> <p>In view of above, it was decided not to consider the case and issue Show cause notice for refusal towards above non-compliances.</p>
17	MPCB- CONSENT- 0000096619	M/s Western CoalFields Limited Amalgamation of Kamptee Deep and Inder OC Project of M/s WCL, Topo sheet no 55 O/3 & 55 O/4 Village-Tekadi Tehsil-Pareseoni, District Nagpur 441401	DEFERED  Renewal with Amalgamation of consent of Kamptee Deep OCM and Inder OCM with decrease in CI	---	<p>Committee noted that, PP has applied for amalgamation with renewal of consent for open cast coal mine for coal production of 3.12 MTPA (Amalgamation of Kamptee deep of 2.0 MTPA &amp; Inder OC mine project of 1.2 MTPA).</p> <p>Committee also noted that, PP has obtained Environment Clearance for amalgamation from MoEF&amp;CC, GOI. PP has provided ETP for treatment of industrial effluent and provided Sedimentation tank for treatment of mine water. PP has provided fixed water sprinklers at CHP &amp; loading /unloading area, Mist water spray system at hopper &amp; belt of CHP and mobile water tankers for spraying water on Roads.</p> <p>Committee further noted that, PP has not provided the CAAQMS, proposal for installation of CAAQMS is in tendering stage, not provided STP for the treatment of domestic effluent-685 CMD, not provided Tyre wash System at entry/Exit of Mine boundary, not deployed Mechanized sweeping machines for cleaning the roads and Analysis results of AAQM are exceeding the standards.</p> <p>In view of above, it was decided to defer the case and issue Show cause notice for refusal towards above non-compliances.</p>

18	MPCB- CONSENT- 0000100154	EON KHARADI INFRASTRUCTUR E PVT LTD ( PH II), S. No. 72/2/1, Kharadi, Tal. Haveli, Dist. Pune- 411014.	APPROVED Renewal of Consent to Operate (Phase-II)	31/12/2025	<p>Committee noted that, PP has applied for grant of Renewal of Consent (Phase-II) for IT/ITES Bldg “EON Free Zone (Phase-II)” having Total plot area of 48,600 M<sup>2</sup> and Construction BUA 2,56,265 M<sup>2</sup> with increase in CI.</p> <p>Committee also noted that, PP has valid EC for expansion, provided STP and Composting facility for the treatment of sewage and biodegradable garbage.</p> <p>Committee further noted that, PP has submitted Clarification/Justification regarding increase in CI stating therein that, increase in CI is due internal finishing work and common area/amenity block work, acquisition cost of plant and machinery, electrical installation.</p> <p>In view of above, it was decided to grant Renewal of Consent (Phase-II) for IT/ITES Bldg “EON Free Zone (Phase-II)” having Total plot area of 48,600 M<sup>2</sup> and Construction BUA 2,56,265 M<sup>2</sup> with increase in CI by imposing following conditions.</p> <ol style="list-style-type: none"> <li>1. PP shall operate STP to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit.</li> <li>2. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.</li> <li>3. PP shall operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.</li> <li>4. PP shall extend existing BG of Rs. 25 Lakh towards O &amp; M of Pollution Control System and compliance of Consent conditions.</li> </ol>
----	---------------------------------	--	---	------------	--

19	MPCB- CONSENT- 0000096578	Maharashtra State Power Generation Company Ltd., Nashik Thermal Power Plant, Eklahare Dist- Nashik	APPROVED  Renewal of consent to operate	31.08.2021	<p>Committee noted that, PP has renewal of consent to Operate for Electricity Generation 630 MW (3 x 210MW-unit-3,4 &amp; 5).</p> <p>Committee also noted that, PP has provided ETP &amp; STP. Provided ESP to all the units. Provided online monitoring system to the stack attached to the boilers and also Installed CAAQMS stations.</p> <p>Committee further noted that, the Sulphur and ash contents in the coal are exceeding as per the analysis record submitted by the unit. Analysis results of the treated effluent collected from ETP outlet and STP outlet are exceeding the standards. Analysis results of the CAAQMS are exceeding the standards for the parameter PM 10 &amp; PM 2.5. Analysis results of inhouse stack monitoring carried out by the Industry shows the parameter of TPM &amp; SO<sub>2</sub> are exceeding the standards. PP has not done the renovation and modernization of ESP for the Unit No.4 &amp; 5 to limit the air emissions, not initiated the process for procurement and installation of FGD till date, not provided automatic real time monitoring system for coal ash analysis and not submitted the Bank Guarantee as per earlier consent conditions.</p> <p>It was decided to grant renewal of consent for short period and issue show cause notice for forfeiture of existing BG towards noncompliance of consent conditions &amp; exceedance of source JVS &amp; AAQM results and by imposing following conditions.</p> <ol style="list-style-type: none"> <li>1. PP shall provide Online Real time coal ash analyzer within 3 months.</li> </ol>

					<ol style="list-style-type: none"> <li>2. PP shall install Flue Gas De-spherization (FGD) System as per the CPCB Directions i.e on or before 31.03.2021.</li> <li>3. PP shall upgrade existing air pollution control system to achieve emission standards of TPM, SO<sub>2</sub> &amp; NO<sub>x</sub> on or before 31/03/2021.</li> <li>4. PP shall not use the high ash and Sulphur content coal (i.e more than 34% &amp; 0.5% respectively).</li> <li>5. PP shall comply with the Fly Ash Notification, 2016 and amendment thereof to achieve 100% utilization of Fly Ash.</li> <li>6. PP shall dispose legacy pond ash regularly and submit monthly report to the Board office.</li> <li>7. PP shall submit compliance plan with regards to above mentioned non-compliances within month</li> <li>8. PP shall submit the BGs as per BG regime for the Power plant.</li> </ol> <p>Consent shall be issued after submission of additional consent fees, if any</p>
20	MPCB- CONSENT- 0000099999	M/s. Qubix Business Park Private Limited, S. No. 124P,125P,154P,1 57P,158,159,160P, 165P,173P, Hinjewadi, Tal. Mulshi, Dist. Pune.	APPROVED Renewal of Consent to Operate	31/03/2022	<p>Committee noted that, PP has applied for grant of Renewal of Consent for IT/ITES activity- SEZ project at Bldg 1 to 6 having total Plot Area of 1,01,766 M<sup>2</sup> and Construction BUA 1,00,768.227 M<sup>2</sup> with increase in CI.</p> <p>Committee also noted that, PP has provided STP and Composting facility for the treatment of sewage and biodegradable garbage.</p> <p>Committee further noted that, PP has submitted Clarification/Justification regarding increase in CI stating therein that, The increase in capital investment is due to refurbishments in building interiors, furniture &amp; beautification of food court which they have carried out.</p>

					<p>In view of above, it was decided to grant Renewal of Consent for IT/ITES activity- SEZ project at Bldg 1 to 6 having Total Plot Area of 1,01,766 M<sup>2</sup> and Construction BUA 1,00,768.227 M<sup>2</sup> with increase in CI by imposing following conditions.</p> <ol style="list-style-type: none"> <li>1. PP shall operate STP to achieve the treated domestic effluent standard for parameter BOD-10 mg/lit.</li> <li>2. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.</li> <li>3. PP shall operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.</li> <li>4. PP shall extend existing BG of Rs. 15 Lakh towards O &amp; M of Pollution Control System and compliance of Consent conditions.</li> </ol>
21	MPCB- CONSENT- 0000094492	Agile Real Estate Pvt Ltd., S. Nos. 10/1, 10/2b, 10/4b, 10/5b, 10/6, 19/1b. 19/2 to 19/12 etc.. At village Balkum, Thane	APPROVED  Renewal of Consent to Operate (Part-I & II)	31.07.2022.	<p>Committee noted that PP has applied for grant of renewal of Consent (Part-I &amp; II) of Phase-I for residential buildings Sunrise 'A', 'B', 'C', 'D' &amp; 'E'.</p> <p>Committee also noted that PP has obtained EC, C2E and provided STP &amp; Composting facility for the treatment of sewage and biodegradable garbage.</p> <p>In view of above, it was decided to grant renewal of Consent (Part-I &amp; II) of Phase-I for residential buildings Sunrise 'A', 'B', 'C', 'D' &amp; 'E' on plot area 33,015 M<sup>2</sup> out of total plot area 2,43,787.42 M<sup>2</sup> for construction BUA of 1,25,299.44 M<sup>2</sup> out</p>

					<p>of total construction BUA of 14,85,927.16 M<sup>2</sup> by imposing the following conditions;</p> <ol style="list-style-type: none"> <li>1. PP shall operate &amp; maintain STP to achieve the treated sewage standard for parameter BOD-10 mg/lit.</li> <li>2. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting, for construction purposes etc. and remaining shall be utilized on land for gardening and/ connected to local body sewer line with water metering system.</li> <li>3. PP shall continuously operate organic waste digester along with composting facility/ biodigester (Biogas) for the treatment of wet garbage. Compost obtained shall be utilized as manure for gardening.</li> <li>4. PP shall extend existing BG of Rs. 25 Lakh towards O &amp; M of Pollution Control System and towards and compliance of Consent conditions.</li> </ol> <p>Consent shall be issued after obtaining additional Consent fees., if any?</p>
22	MPCB- CONSENT- 0000099950	Ambition Logistics Park Private Limited, Plot. No. D-223/6, Village. Bhamboli, MIDC Chakan, Phase-II, Tal. Khed, Dist. Pune-410501	APPROVED Renewal of Consent to Operate (Part)	31/08/2025	<p>Committee noted that, PP has applied for grant of Renewal of Consent to Operate (Part) for Industrial &amp; Logistic Park Bldg. Nos. B-300 &amp; B-400 having total plot area of 86,600 M<sup>2</sup> and Construction BUA 63,940.13 M<sup>2</sup> out of total Construction BUA of 76,000 M<sup>2</sup></p> <p>Committee also noted that, PP has provided STP and Composting facility for the treatment of sewage and bio-degradable garbage .</p> <p>In view of above, it was decided to grant Renewal of Consent (Part) for Industrial &amp; Logistic Park Bldg. Nos. B-300 &amp; B-400 having Total plot area of 86,600 M<sup>2</sup> and</p>

					<p>Construction BUA 63,940.13 M<sup>2</sup> out of Total Construction BUA of 76,000 M<sup>2</sup> by imposing following conditions.</p> <ol style="list-style-type: none"> <li>1. PP shall not allocate the area/plot to the trade effluent generating units.</li> <li>2. PP shall operate common pollution control infrastructure facility and ensure that the individual industries/units shall enter MOU with Industrial park to ensure operation and maintenance of the common STP, OWC and other assets.</li> <li>3. PP shall achieve the treated domestic effluent standard for the parameter BOD- 10 mg/lit.</li> <li>4. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be used on own land for gardening/irrigation purpose within premises with water metering system.</li> <li>5. PP shall continuously operate organic waste digester along with composting facility/ biodigester (Biogas) for the treatment of wet garbage and Compost obtained shall be utilized as manure for gardening.</li> <li>6. By forfeiting BG of Rs. 5 Lakh towards JVS exceedance and top-up with double the amount of BG towards O &amp; M of Pollution Control System and compliance of Consent conditions.</li> </ol>
23	MPCB- CONSENT- 0000087863	Horizon Projects Pvt. Ltd., Usarghar 103/3, 107/5, 107/6, 107/7, 108/1, 108/3, Sandap, 21/1, Manpada, Usarghar-Sandap,	APPROVED  Consent to 1st Operate (Part-II)	31.12.2021	<p>Committee noted that PP has applied for grant of Consent to 1<sup>st</sup> Operate (Part-II) for Residential Buildings A3, A4, B2, C3, C4, Ground, 1st &amp; 2nd Podium Areas of 5 Buildings and Fitness Centre of Project.</p> <p>Committee also noted that PP has obtained EC, Consent to Establish and provided STP &amp; Composting facility for the treatment of Sewage and Bio-degradable garbage.</p>

		Kalyan			<p>In view of above, it was decided to grant Consent to 1st Operate (Part-II) for Residential Buildings A3, A4, B2, C3, C4, Ground, 1st &amp; 2nd Podium Areas of 5 Buildings and Fitness Centre of Project on total plot area 85,000 M<sup>2</sup> for construction BUA 65,556.35 M<sup>2</sup> out of total construction BUA 1,37,304.63 M<sup>2</sup> by imposing the following conditions;</p> <ol style="list-style-type: none"> <li>1. PP shall operate STP so as to achieve the treated domestic effluent standard for parameter BOD- 10 mg/lit.</li> <li>2. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. with water metering system and remaining shall be utilized on land for gardening and/ or connected to local body sewer line.</li> <li>3. PP shall operate organic waste digester along with composting facility and compost obtained shall be used as manure in their own garden/ plantation.</li> <li>4. PP shall extend existing BG of Rs. 25 Lakh (of Part-I for Part-II) towards Operation and Maintenance of pollution control systems &amp; towards compliance of the Consent to Operate conditions.</li> <li>5. PP shall provide bus transport for resident/ employees to the extent possible directly or indirectly through the operator so as to reduce traffic congestion and resultant in reduction of air pollution.</li> <li>6. PP will be responsible for proper operation &amp; maintenance of pollution control systems for initial period of five years after Society formation and afterwards handover the facility to the Society for its further operation in good and working conditions.</li> </ol>
24	MPCB- CONSENT-	M/s. Neelikon Food Dyes & Chemicals	DEFERED	- -----	Committee noted that industry has applied for grant of renewal of Consent for mfg. of Food Colours- 60 MT/M,

	0000100819	Ltd. (Unit- 1), Plot Nos. 67 & 67-A, MIDC Dhatav, Tal. Roha, Dist. Raigad.	Renewal of Consent		<p>Flourescent Dyes- 9 MT/M and Ink Colours- 6 MT/M.</p> <p>Committee also noted that JVS results exceeds the Consented limits and Board has issued SCN on 21/10/2020 for non-compliance and PD on 24/11/2020 for illegal dumping of H.W.</p> <p>In view of above, it was decided to defer the case and call the PP for hearing/ presentation before CAC along with concrete proposal towards compliances.</p>
25	MPCB- CONSENT- 0000101849	Apcotex Industries Ltd., Plot No 3/1, Taloja MIDC, Tal. Panvel, Dist. Raigad.	DEFERED  Consent to Establish for expansion	--	<p>Committee noted that industry has applied for grant of Consent to Establish for installation of new dedicated reactor for production of Latex &amp; related work of building.</p> <p>Committee desires to know existing compliance status of the Consent conditions, latest JVS and air emissions results.</p> <p>In view of above, it was decided to defer the case and call the PP for presentation before CAC along with existing compliance status of the Consent conditions, latest JVS and air emissions results.</p>
26	MPCB- CONSENT- 0000101982	Brinton's Carpets Asia Pvt Ltd. Gat no. 414/415/416 UrawadeTal. Mulshi Dist. Pune	APPROVED renewal of consent	30.06.2021	<p>Committee noted that, PP has applied for renewal of consent for manufacturing of spinning Yarn-261 MT/M, Dyed Yarn-175 MT/M and weaving of carpet-1,50,000 Sq. mtrs /M.</p> <p>Committee noted that, PP has provided ETP and STP for the treatment of trade effluent and sewage. The Treated effluent is used on land for gardening. Analysis results are within consent limits. As per Board's permission, PP had installed pilot plant based on algal technology to waive MEE condition which is under progress. The DG set is equipped</p>

					<p>with adequate stack height.</p> <p>In view of above it was decided to grant short renewal for six months till algal treatment is assessed.</p> <p>Also decided to call latest compliance report of industry from Board officials.</p> <p>Consent shall be issued after receipt of additional consent fees from PP, if any.</p>
27	MPCB- CONSENT- 0000101335	Mother Dairy fruit and Vegetable Pvt Ltd Gat No.47/1,123/A,176 and 177 Gove & Pimpalgaon Bhiwandi.	APPROVED 1 <sup>st</sup> consent to operate with renewal of consent	31.12.2021	<p>Committee noted that, PP has applied for first consent operate for Milk culture products- 50 KL/D with renewal of consent for Polypack Milk with increase in production quantity from 2,00,000 KL/D to 2,10,000 KLD.</p> <p>Committee also noted that PP has obtained consent for the existing production and consent to establish for the additional production quantity. PP has provided ETP for the treatment of trade effluent and treated effluent is reused in the process to achieve ZLD. Provided Stack to Boiler and DG set section.</p> <p>In view of above, it was decided to grant 1<sup>st</sup> consent to operate with renewal of consent for additional products and quantity for one-year period by imposing following conditions:</p> <ol style="list-style-type: none"> <li>1. PP shall submit action plan for reduction in BOD, Chlorides and TDS parameters within a month.</li> <li>2. PP shall send ETP sludge generated from primary treatment to CHWTSDf by obtaining membership.</li> <li>3. PP shall extend existing BG's towards O&amp;M and compliance of consent conditions.</li> </ol> <p>Also decided to extend consent validity period for five year if</p>

					<p>the reports are satisfactory and consent shall be amended accordingly.</p> <p>Consent shall be issued after receipt of additional consent fees from PP, if any.</p>
28	MPCB- CONSENT- 0000102090	Godavari Biorefineries Ltd., S. Nos. 158-165, 167-178, 180/1/2, 181/1/2, 187/1, 187/2, 188, PO Sakarwadi, Tal. Kopargaon, Dist. Ahmednagar- 413708.	DEFERED  Consent to Establish for expansion	--	<p>Committee noted that industry has applied for grant of Consent to Establish for replacement of Boilers and installation of Captive Power Plant (Back Pressure Steam Turbine) of 3.3 MW.</p> <p>Committee also noted that Board is still receiving complaints of ground water contamination.</p> <p>Committee desires to know existing compliance status of the Consent conditions &amp; CPCB Directions, remedial measures adopted for decontamination of ground water, latest JVS results of effluent and air emissions.</p> <p>In view of above, it was decided to defer the case and call the PP for presentation before CAC along with existing compliance status of the Consent conditions &amp; CPCB Directions, remedial measures adopted for decontamination of ground water, latest JVS results of effluent and air emissions .</p>
29	MPCB- CONSENT- 0000102333	Western Coalfields Limited. Expansion of New Majri UG to OC Mine, At: Majri, PO: Shivjinagar, Tal: Bhadrawati, Dist- Chandrapur.	DEFERED  Consent to Establish for expansion of coal mine from 1.2 MTPA to 3.0 MTPA	---	<p>Committee noted that, PP has applied for consent to establish for expansion of coal mine 1.8 MTPA (i.e., expansion from 1.20 MTPA to 3.00 MTPA).</p> <p>Committee also noted that, PP has obtained Environment Clearance for existing mine of 1.2 MTPA capacity. Also noted approval of expansion proposal by EAC vide 3<sup>rd</sup> EAC meeting dtd.27.10.2020 published on 13.11.2020. PP has provided ETP for treatment of industrial effluent and provided Sedimentation tank for the treatment of mine</p>

					<p>water. Also obtained CGWA NOC for existing mine. PP has provided fixed water sprinklers at Coal stock yard and mobile water tankers for spraying water on Roads.</p> <p>Committee further noted that, the work of Modular STP of 5 KLD for mine premises is under approval stage. Mist Cannon of 100 mtrs throw (3 Nos) are in procurement stage.</p> <p>In view of above, it was decided to defer the case and obtain detailed information about NGT case-Writ petition no.2190/2018.</p>
30	MPCB- CONSENT- 0000101444	Western Coalfields Limited, Expansion of New Majri UG to OC Mine, At: Majri, PO: Shivjinagar, Tal: Bhadrawati, District: Chandrapur.	DEFERED  Consent to operate for expansion (from 1.2 MTPA to 3.0 MTPA) along with amalgamation of existing mine	---	<p>Committee noted that PP has applied for consent to operate for Expansion of coal mine by 1.8 MTPA (i.e., expansion from 1.20 MTPA to 3.00 MTPA).</p> <p>Committee also noted that, PP has obtained Environment Clearance for existing mine of 1.2 MTPA capacity. Also noted the approval of expansion proposal by EAC vide 3<sup>rd</sup> EAC meeting dtd.27.10.2020 published on 13.11.2020. PP has provided the ETP for treatment of industrial effluent and provided Sedimentation tank for treatment of mine water. CGWA NOC obtained for existing mine. PP has provided fixed water sprinklers at Coal stock yard and mobile water tankers for spraying water on Roads.</p> <p>Committee further noted that, Work of Modular STP of 5 KLD for mine premises under approval stage. Mist Cannon of 100 mtrs throw (3 Nos) are in procurement stage.</p> <p>In view of above, it was decided to defer the case and keep it in abeyance till PP obtain Environment Clearance for expansion project.</p>
31	MPCB- CONSENT-	M/s Sunflag Iron & Steel Co.Ltd,	APPROVED Consent to	UP TO	<p>Committee noted that PP has applied for Consent to establish for installation of combustor with coal handling</p>

	0000103160	Village : Eklari, Taluka : Mohadi, District : Bhandara, Land owned by SICOM and leased to Sunflag Steel, Annexure-1 Village : Eklari Mohadi	Establish for installation of combustor for 9.5 MW power generation with coal handling plant and VPSA oxygen plant	CoU or five years whichever is earlier	<p>plant for 9.5 MW power generation (as an alternate to 500 TPD DRI Kiln) without any change in total production of steel and modernization of existing cryogenic oxygen plant replaced by VPSA oxygen plant - 140 Ton/d.</p> <p>It was also noted that PP has obtained EC for existing activity &amp; proposed modernization and C to E for expansion renewal of consent.</p> <p>Committee further noted that PP has provided STP, ETP &amp; adequate air pollution control system as JVS results are well within the limit.</p> <p>In view of above, it was decided to consider consent to establish for installation of combustor with coal handling plant for 9.5 MW power generation (as an alternate to 500 TPD DRI Kiln) without any change in total production of steel and modernization of existing cryogenic oxygen plant replaced by VPSA oxygen plant- 140 Ton/d by imposing following conditions.</p> <ol style="list-style-type: none"> <li>1. PP shall Comply with the conditions stipulated in EC obtained vide dated 09.11.2020.</li> <li>2. PP shall submit the BG of Rs. 5.0 Lakh towards compliance of EC &amp; C to E conditions.</li> </ol> <p>Consent shall be issued after receipt of additional consent fees, if any.</p>
32	MPCB- CONSENT_A MMENDMEN T- 0000004221	Indian Oil Corporation Limited (Marketing Division), Solapur Depot, Pakhani, Near Pakhani Railway Station	APPROVED  Amendment in Consent to Establish	--	<p>Committee noted that industry has applied for grant of amendment in Consent to Establish for inclusion of 2 Nos. of additional tanks for storage &amp; handling of Transmix - 2,968 KL &amp; Sludge - 475 KL.</p> <p>It was decided to grant amendment in Consent to Establish for inclusion of 2 Nos. of additional tanks for storage &amp; handling of Transmix - 2,968 KL &amp; Sludge - 475 KL.</p>

Review Item					
1	--	Infosys Ltd., Rajiv Gandhi Infotech Park, Mulshi, Hinjewadi Pune	PARTIALLY APPROVED To Waive off the condition of BG forfeiture	--	<p>Committee noted that PP has submitted the request letter to waive off the condition of BG forfeiture towards non installation of OWC followed by composting facility.</p> <p>It was also noted that PP has obtained the renewal of consent stipulating the condition of BG of Rs. 5.0 Lakh forfeiture due to non-installation of OWC followed by composting facility.</p> <p>Committee further noted that PP has stopped to dispose off the organic waste outside the premises &amp; provided the vermicomposting facility instead of OWC as the campus is in operation condition for less employees without any cooking facility.</p> <p>In view of above, it was decided to forfeit the partial BG of Rs. 1 Lakh out of Rs. 5 Lakh &amp; obtain double the amount to form the sum of total BG of Rs. 6 Lakh stipulated in renewal of consent accorded by Board.</p>

The Meeting is ended up with vote of thanks.



-True Copy-